

**Central Administrative Tribunal  
Ernakulam Bench**

O.A No.180/00233/2021

Tuesday, this the 8<sup>th</sup> day of June, 2021

**CORAM:**

**Hon'ble Mr. P.Madhavan, Judicial Member  
Hon'ble Mr.K.V.Eapen, Administrative Member**

John C.Varghese, aged 58 years  
S/o.Cherian Varghese  
Assistant Project Officer  
CSWB posted at Kerala State Social Welfare Board  
Thiruvananthapuram – 680 012  
residing at No.16, Lijoel Cottage,  
Behind Christ The Kind School  
Ramamurthy Nagar, Bengaluru – 560 016  
Karnataka.

## Applicant

(By Advocate: Mr.R.Sreeraj)

## Versus

1. The Union of India  
Represented by its Secretary  
to the Government of India  
Department of Women and Child Development  
Ministry of Women and Child Development  
New Delhi – 110 001
2. The Chairperson, Central Social Welfare Board  
Ministry of Women and Child Development  
Sasthri Bhavan, New Delhi – 110 001
3. Executive Director, Central Social Welfare Board  
Samaj Kalyan Bhavan, B-12, Qutab Institutional Area  
South of IIT, New Delhi – 110 603

- Respondents

(By Advocate: Mr.C.P.Ravikumar,ACGSC)

The O.A having been heard on 8<sup>th</sup> June, 2021, this Tribunal delivered the following order on the same day:

## **O R D E R (ORAL)**

### **P.Madhavan, Judicial Member**

This Original Application has been filed by the applicant seeking the following reliefs:

“(i) *Declare that the inaction on the part of the 2<sup>nd</sup> and 3<sup>rd</sup> respondents in considering the request of the applicant for a transfer to the State Social Welfare Board, Karnataka at Bengaluru is illegal, arbitrary, unjust, unreasonable and irrational and that it violates Articles 14 and 16 of the Constitution of India.*

(ii) *Direct the 2<sup>nd</sup> respondent to consider the applicant for a transfer to the State Social Welfare Board, Karnataka at Bengaluru and to grant him such transfer forthwith.*

(iii) *Such other relief as may be prayed for and this Hon'ble Tribunal may deem fit to grant.*

(iv) *Grant the cost of this Original Application. ”*

2. When the matter came up for admission hearing, it appears that Annexures A-3, A-4 and A-5 representations given by the applicant are still pending with the respondents and no order has been passed on these representations. Learned counsel for the applicant submits that the applicant will be satisfied, if a direction is given to the respondents to dispose of the representations produced as Annexures A-3, 4 & 5 on merit within a time frame.

3. Adv.Mr.C.P.Ravikumar,ACGSC takes notice on behalf of the respondents and submits that he has no objection in disposing of the representations, if any, pending with the respondents.

4. In view of the limited relief sought for, **the competent authority is directed**

**to consider Annexures A-3,4 & 5 representations in the light of relevant rules and regulations on the subject and pass a reasoned and speaking order within a period of 3 months from the date of receipt of this order.**

5. The Original Application is disposed of as above. No costs.

**(K.V.Eapen)  
Administrative Member**

**(P.Madhavan)  
Judicial Member**

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**List of Annexures**

Annexure A1 - True copy of the representation dated 28.1.2019 submitted by the applicant.

Annexure A2 - True copy of the recommendation dated 6.9.2019, preferred by the Chairperson, State Social Welfare Board, Kerala to the 2<sup>nd</sup> respondent.

Annexure A3 - True copy of the representation dated 9.6.2020 submitted by the applicant's mother to the Hon'ble Minister for Women and Child Development, Government of India

Annexure A4 - True copy of the representation dated 23.10.2020 submitted by the applicant's mother to the 2<sup>nd</sup> respondent

Annexure A5 - True copy of the representation dated 1.6.2021 submitted by the applicant to the 3<sup>rd</sup> respondent

Annexure A6 - True copy of the Letter No.KSSWB/FO/APO/JCV/2021-22/22 dated 1.6.2021 of the Chairperson, State Social Welfare Board, Kerala.

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